

SHRI SITARAM YECHURY: No, no. *...(Interruptions)...* Are these the old notes or the new notes? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: The clarifications will be later. *...(Interruptions)...* Now, sit down. *...(Interruptions)...* Clarifications will be on the next working day. *...(Interruptions)...* After discussion with the hon. Chairman, we will decide the exact time later. *...(Interruptions)...* But the next working day is the consensus of the House. *...(Interruptions)...* Okay, Zero Hour. Shri D. Raja. *...(Interruptions)...*

SHRI MADHUSUDAN MISTRY: Sir, there is my notice under Rule 267. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Zero Hour, Shri D. Raja. *...(Interruptions)...*

SHRI MADHUSUDAN MISTRY: Sir, my notice is there. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Shri D. Raja, please start. *...(Interruptions)...*

SHRI D. RAJA: Sir, I draw the *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Shri D. Raja, please proceed. *...(Interruptions)...*

SHRI MADHUSUDAN MISTRY: Sir, my notice is there. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Your notice is there, sit down. *...(Interruptions)...* Your notice is there, sit down. *...(Interruptions)...* That is there, sit down. *...(Interruptions)...*

SHRI MADHUSUDAN MISTRY: You are calling me or not?

MR. DEPUTY CHAIRMAN: I am telling you, it is there, sit down. How many times should I tell you? Yes, Mr. Raja. *...(Interruptions)...*

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#### **MATTERS RAISED WITH PERMISSION**

##### **Alleged attack on academic freedom in Delhi University and Jawaharlal Nehru University**

SHRI D. RAJA (Tamil Nadu): Sir, I draw the *...(Interruptions)...*

SHRI RIPUN BORA (Assam): Sir, I have given one notice. *...(Interruptions)...* It is on the Assam issue. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Raja, you please speak. Don't listen to that. *...(Interruptions)...*

SHRI D. RAJA: There should be order in the House, Sir.

MR. DEPUTY CHAIRMAN: There is order, you speak.

SHRI D. RAJA: Okay. I draw the attention of the entire House and the attention of the Government to what is happening in Delhi University, JNU, other universities and other institutions of higher learning in our country. There is an increasing attack on academic freedom, freedom of thought, freedom of expression, freedom of creation. ...*(Interruptions)*...

SHRI BHUPENDER YADAV (Rajasthan): Sir, my notice is also there on the same subject. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, your Calling Attention notice is there. ...*(Interruptions)*...

SHRI SWAPAN DASGUPTA (West Bengal): Sir, we have also given notice. ...*(Interruptions)*...

SHRI D. RAJA: Sir, there are some right wing forces working in the Universities, with your permission I can take the name, the \* which has taken the authority in its hands to certify ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no; don't mention the name. ...*(Interruptions)*...

SHRI D. RAJA: ...who is nationalist, who is patriotic. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no; don't mention the name of the parties. ...*(Interruptions)*...

SHRI D. RAJA: Sir, there is growing tension in all our campuses. ...*(Interruptions)*...

SHRI AJAY SANCHETI (Maharashtra): Sir, we should also be given permission to speak on this. ...*(Interruptions)*...

SHRI D. RAJA: JNU is tense and students are fighting against new admission policy that is being introduced in JNU. It will definitely adversely impact the entry of students from Scheduled Castes, Scheduled Tribes, OBC and minority communities. This is the new admission policy. Students are agitating. In Delhi University, students and teachers are agitating to restore their right to freedom of expression, freedom of speech, freedom of thought. What is happening in our campuses, Sir? It is not an issue concerning only students. It is an issue concerning the future of the entire nation, and students are the future of this country. The Minister of Human Resource Development is sitting here. I am asking: What is happening? Who has given them

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\*Expunged as ordered by the Chair.

[Shri D. Raja]

the authority to decide you are nationalist or I am nationalist, you are unpatriotic or I am unpatriotic? Who has given them that authority? Who are they to decide, to certify, people are patriotic or nationalist? This is a dangerous trend, Sir. You cannot ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay; time over. Shri Yechury to associate. ...*(Interruptions)*... Shri Yechuri, associate yourself. ...*(Interruptions)*...

SHRI SITARAM YECHURY (West Bengal): I have given notice on this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You please speak. ...*(Interruptions)*...

श्री राम नाथ ठाकुर (बिहार): सरकार को जवाब देना चाहिए। ...*(व्यवधान)*...

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूँ।

श्रीमती कहकशां परवीन (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूँ।

श्री प्रेम चन्द गुप्ता (झारखंड): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

श्री हरिवंश (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

श्री नीरज शेखर (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI RAJANI PATIL (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI RIPUN BORA: Sir, I also associate myself with the matter raised by the hon. Member.

SHRI RAJ BABBAR (Uttarakhand): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KIRANMAY NANDA (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: All those who are... *...(Interruptions)...*

SHRI SITARAM YECHURY: My notice is there. Let me speak. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I have called Yechuryji. *...(Interruptions)...* I will call you also. *...(Interruptions)...*

SHRI SITARAM YECHURY: Sir, in addition to what *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Listen to Mr. Yechury. *...(Interruptions)...*

SHRI SITARAM YECHURY: Sir, in addition to what comrade Raja has said, *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, let him speak. *...(Interruptions)...*

SHRI SITARAM YECHURY: I have given the notice *...(Interruptions)...* I want to say, Sir, all these Universities have been established by law enacted by us, by this august House. *...(Interruptions)...* So, we have a direct bearing on what is happening in these Universities. In the name of Hindutva nationalism, they are decrying Indian nationalism, and that is something we cannot allow. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay.

SHRI SITARAM YECHURY: And here, organisations are taking upon themselves the right to decide who is wrong and who is right and who has violated the law. They cannot do that, Sir. You can't have *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay. Now, Shri Rangarajan to associate. *...(Interruptions)...*

SHRI SITARAM YECHURY: You can't have students' organisations saying, so and so is nationalist and so and so is not. *...(Interruptions)...* This House must condemn *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Shri Rangarajan to associate. *...(Interruptions)...*

SHRI SITARAM YECHURY: Let the law of the land take its course. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Shri Rangarajan to associate. *...(Interruptions)...*

SHRI T. K. RANGARAJAN (Tamil Nadu): Sir, while associating, a student from Lady Shri Ram College *...(Interruptions)...*

SHRI SITARAM YECHURY: Let us not decide *...(Interruptions)...*

SHRI ANAND SHARMA (Himachal Pradesh): Sir, a student from Lady Shri Ram College, *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay, Yechuryji, that is over. *...(Interruptions)...* Mr. Rangarajan, you associate. *...(Interruptions)...* Only Mr. Rangarajan, Yechuryji's is over.

SHRI T. K. RANGARAJAN: Sir, a student of the Lady Shri Ram College, Gurmehar Kaur *...(Interruptions)...* who has witnessed *...(Interruptions)...*

SHRI TAPAN KUMAR SEN: They are giving certificate on nationalism. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Tapan Kumar is not allowed. *...(Interruptions)...* Only Mr. Rangarajan is allowed. *...(Interruptions)...*

SHRI T. K. RANGARAJAN: She posted on the Facebook, "I am not afraid of the goondas". *...(Interruptions)...* She is not afraid of any *goondas*. But what is the reaction of the *goondas*? *...(Interruptions)...* There is a threat to her life and to her morality. *...(Interruptions)...* Is it fair? *...(Interruptions)...*

SHRI AJAY SANCHETI: Sir, I have a point of order. *...(Interruptions)...* We should also be permitted to speak. *...(Interruptions)...*

SHRI T. K. RANGARAJAN: Can there be a restriction on our speech? *...(Interruptions)...* What does the Constitution say? *...(Interruptions)...* Why is it like that? *...(Interruptions)...* I don't understand. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Do you have a point of order? *...(Interruptions)...* I will call you. *...(Interruptions)...*

श्री नीरज शेखर: महोदय, सरकार को *...(व्यवधान)...*

SHRI T. K. RANGARAJAN: Sir, I appeal to the House to condemn the attitude of the *goondaism* *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay, it is over. Rangarajanji, sit down. ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, let there be a debate. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You want a debate! ...*(Interruptions)*... Anand Sharmaji, you want a debate! ...*(Interruptions)*... Then, why don't you give notice? ...*(Interruptions)*...

SHRI ANAND SHARMA: Yes, Sir, we will give the notice. ...*(Interruptions)*...

SHRI BHUPENDER YADAV: Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay, what is your point of order? ...*(Interruptions)*... Who has a point of order? ...*(Interruptions)*...

SHRI BHUPENDER YADAV: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yours? ...*(Interruptions)*... What is your point of order? ...*(Interruptions)*... All right. ...*(Interruptions)*... What is your point of order? ...*(Interruptions)*...

SHRI BHUPENDER YADAV: Sir, my point of order is that there is a power of Chairman to suspend any rule and allow a Member to speak under Rule 266. Sir, they are giving notice under Rule 267 and I am also giving notice. Shri Swapan Dasgupta and Dr. Vinay P. Sahasrabudhe are also giving notice. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, others take your seats. ...*(Interruptions)*... All of you, please sit down. ...*(Interruptions)*...

SHRI BHUPENDER YADAV: But if you have allowed their 267 notice to be converted into Zero Hour, then, allow our notice also as Zero Hour notice. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I understood. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... That is over. ...*(Interruptions)*... No, no. ...*(Interruptions)*... That is a valid point. Let me react to that. Please sit down. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... That is a valid point and let me react to that. ...*(Interruptions)*... The point is, these Members who have already spoken, have given notice under Rule 267 which is to be taken up in Zero Hour itself. A notice under Rule 267 means suspension of the Business of the day. That has to be taken in Zero Hour. So, hon. Chairman has the full right to allow it in the form of Rule 267. If Rule 267 is allowed, then, we will have to suspend the entire Business of the day. So, the Chairman, in view of the fact that we all want the Business of the House, in

[Mr. Deputy Chairman]

the interest of the whole House, converted these Rule 267 notices into Zero Hour notices. So, accordingly, I called the names. Your notice is a Calling Attention notice. If you want, to convert your Calling Attention notice, into Zero Hour notice, you can approach the hon. Chairman. He will have no problem and he will allow it. But, Calling Attention is a different thing. You should know that. Calling Attention means the Minister has to be prepared, the Minister has to be ready and there should be a statement and there is a procedure for that. So, converting your Calling Attention notice into a Zero Hour notice is, I think, something we cannot do. *...(Interruptions)...* Now, listen. *...(Interruptions)...* Therefore, your Calling Attention notice cannot be converted into a Zero Hour notice. *...(Interruptions)...* If you give notice under Rule 267 or a Zero Hour notice, then we can consider that. *...(Interruptions)...* You give notice.

SHRI BHUPENDER YADAV: Sir, *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I said it cannot be done. *...(Interruptions)...*

SHRI BHUPENDER YADAV: Sir, with utmost respect to the Chair, we are giving two notices, one for Calling Attention and second for Short Duration Discussion.

MR. DEPUTY CHAIRMAN: No; you give notice... *...(Interruptions)...*

SHRI BHUPENDER YADAV: Sir, you have the power. If you are using your power under Rule 266 and allowing them to speak, then, you allow us also. *...(Interruptions)...* Allow us also. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay, that is the discretion of the hon. Chairman. *...(Interruptions)...* Sit down. *...(Interruptions)...*

SHRI BHUPENDER YADAV: Sir, allow us also. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: That is the discretion of the hon. Chairman. *...(Interruptions)...* Sit down. *...(Interruptions)...*

SHRI BHUPENDER YADAV: Sir, *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I cannot exercise the powers of the hon. Chairman. *...(Interruptions)...* Sit down. *...(Interruptions)...*

SHRI BHUPENDER YADAV: Sir, it is a \*. *...(Interruptions)...* It is a \*. *...(Interruptions)...*

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, *...(Interruptions)...*

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\*Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: I know you are an expert in rules.

SHRI BHUPENDER YADAV: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You give notice. Now, Shri Tiruchi Siva. ...(Interruptions)...

श्री भूपेंद्र यादव: सर, आपने एक को तो allow कर दिया। ... (व्यवधान)...

श्री उपसभापति: आपको बोल दिया। Why are you doing this? ...(Interruptions)... Don't do this. ...(Interruptions)... You give a new notice. Sit down. ...(Interruptions)... No, Treasury Benches don't do that. ...(Interruptions)... Treasury Benches, don't do that. ...(Interruptions)...

श्री भूपेंद्र यादव: सर, आपने एक को तो allow कर दिया। ... (व्यवधान)... सर, आपने उनको allow किया है। ... (व्यवधान)...

MR. DEPUTY CHAIRMAN: Naqviji, tell your Members to behave. ...(Interruptions)... I have given the ruling. ...(Interruptions)... I have given the ruling. ...(Interruptions)...

श्री भूपेंद्र यादव: नहीं सर। ... (व्यवधान)... सर, वे गुमराह कर रहे हैं। ... (व्यवधान)... सर, सही पिकचर सामने आनी चाहिए। ... (व्यवधान)...

MR. DEPUTY CHAIRMAN: I have given the ruling. ...(Interruptions)...

श्री भूपेंद्र यादव: सर, \* educational institutions का misuse कर रही है। ... (व्यवधान)...

MR. DEPUTY CHAIRMAN: We will have the discussion. ...(Interruptions)... Now, Shri Tiruchi Siva. ...(Interruptions)... Mr. Naqvi, tell your Members to behave. ...(Interruptions)...

**Exploration of hydrocarbons in Neduvasal village, Pudukottai in  
Tamil Nadu despite agitation by native people**

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the Ministry of Petroleum and Natural Gas has recently proposed a project to explore and extract hydrocarbon in Neduvasal village in Pudukottai district in Tamil Nadu. While the project is said to economically benefit the country ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Naqviji, what is this? ...(Interruptions)... If you want discussion, you give notice. Sit down. This is very bad. The Treasury Bench is creating problems. I cannot accept that. You sit down. ...(Interruptions)... If you want a discussion, you give notice. We will allow. Sit down. ...(Interruptions)...

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